

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**15. C.P. 060/00178/2014 IN
O.A. No.060/00543/2014**

(DARSHAN KAUR & ANR. Vs. S.K. CHADHA)

08.12.2014

Present: Sh. Barjesh Mittal, counsel for the applicants.
Sh. Vinay Gupta, counsel for the respondent.

1. Sh. Vinay Gupta, appearing on behalf of the respondent in CP produces a copy of order dated 03.12.2014 in compliance of order of this Court. The same may be taken on record. Learned counsel submits that the order of the Tribunal has already been complied with and actual benefits will be released to the applicant shortly. Therefore, he seeks one month's time in this regard. Granted.
2. However, if actual benefits are not released to the applicants within one month from today, the applicants will be at liberty to move an application for revival of the CP.
3. In view of above, C.P. is disposed of. Notice issued is discharged.


(RAJWANT SANDHU)
MEMBER (A)

'KR'


(SANJEEV KAUSHIK)
MEMBER (J)